

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**Civil Contempt Petition No.50 of 2012
In
Original Application No.248/2011
This the 30th January 2014**

**Hon'ble Mr. Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)**

Hari Om Srivastava, aged about 63 years, son of Late Sri Parmeshwari Dayal Srivastava, resident of C-91, South City, Rae Barely Road, Lucknow [retired as Assistant Director (Official Language) from the office of Chief Commissioner of Income Tax, Mumbai].

-Applicant.

By Advocate: Sri. P.K. Singh.

Versus.

1. Shri Sumit Bose, IAS, Secretary, Ministry of Finance (Department of Revenue), New Delhi-110001.

-Respondent.

By Advocate: Sri R. Mishra.

O R D E R (Dictated in open Court)

By Mr. Navneet Kumar, Member (J)

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 22.08.2012 passed in O.A.No.248/2011 by virtue of which the Tribunal has directed as under:-

"In view of the aforesaid facts and circumstances of the case, without further entering into the merits, we hereby dispose of this O.A. with a direction to the respondents to bring the inquiry proceedings to its logical end expeditiously say within a period of two months from the date of receipt a certified copy of this order. On the request of the learned counsel for the applicant, it is also directed that while taking a decision the respondents shall take into account all the points raised in the representation filed by the applicant. No costs."



2. The learned counsel for the applicant submitted at the Bar that the order passed by the Tribunal has already been complied with and nothing requires to be adjudicated in the present C.C.P.

3. Considering the submission of the learned counsel for the parties, there appears to be no willful disobedience on the part of the respondents. The CCP is dismissed. Notice issued to the respondent is hereby discharged.

J. Chandra
(Ms. Jayati Chandra)
Member (A)

V.R. Agarwal
(Navneet Kumar)
Member (J)

Amit/-